

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'J' BENCH  
MUMBAI**

**BEFORE: MS. KAVITHA RAJAGOPAL, JUDICIAL MEMBER  
&  
SHRI OMKARESHWAR CHIDARA, ACCOUNTANT MEMBER**

**ITA No.6670/Mum/2018  
(Assessment Year :2014-15)**

M/s.Marsh Insurance Private Limited 1201-02, Tower, One India Bulls Centre Jupiter Compound, Bapat Marg Elphinstone Road (W) Mumbai - 400 013	India Brokers	Vs.	Assistant Commissioner of Income Tax (ACIT) Circle-7(2)(1) Mumbai
<b>PAN/GIR No.AADCM4220G</b>			
<b>(Appellant)</b>		..	<b>(Respondent)</b>

Assessee by	Shri Madhur Agrawal
Revenue by	Shri Nihar Samal
<b>Date of Hearing</b>	<b>27/05/2024</b>
<b>Date of Pronouncement</b>	<b>09/07/2024</b>

**आदेश / O R D E R**

**PER OMKARESHWAR CHIDARA (A.M.):**

1. In the case of M/s. Marsh India Insurance Brokers Pvt. Ltd, the appellant filed an appeal for the A.Y.2014-15 with the grounds of appeal relating to determining the arm's length price of the international transaction of payment for services rendered to the appellant company by its associated enterprises, levying of interest u/s.234B of the Income Tax

Act. The company also raised an additional ground by way of letter dated 28/09/2023 and submitted that the final assessment order dated 28/09/2018 is barred by limitation by relying on the decision of CIT vs. Roca Bathroom Products Pvt. Ltd. 445 ITR 537.

2. During the course of hearing, on 27/05/2024 the appellant company had stated that they are withdrawing the appeal. On 14/06/2024 a letter was filed before the Registry and the same is reproduced below:-

<i>Ground No.</i>	<i>Particulars</i>	<i>Remarks</i>
1.	<i>Determining the arm's length price of the international transaction of payment for services rendered to the Appellant by its associated enterprises as NIL</i>	<i>The Appellant is seeking withdrawal of this ground as an Advance pricing agreement has been signed by the Appellant with the Revenue on this issue. A copy of the letter dated 17 April 2024 filed by the Appellant for withdrawal of this ground is enclosed as Annexure-2</i>
2.	<i>Levying consequential interest under section 234B of the Act.</i>	<i>The Appellant submits that this ground is consequential in nature and is not required to be separately adjudicated</i>
3.	<i>Additional ground filed by the letter dated 28 September 2023</i>	<i>The Appellant is not pressing this ground</i>

	<p><i>on the ground that the final assessment order dated 28 September 2018 is barred by limitation by relying on the decision of CIT vs. Roca Bathroom Products Pvt. Ltd. 445 ITR 537</i></p>	<p><i>and a copy of the letter dated 6 May 2024 filed by the Appellant for not pressing the ground is enclosed as Annexure-3</i></p>
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3. Per contra, the DR did not object for the withdrawal of appeal by appellant company.

**4. In view of the above, the appeal is dismissed as the grounds are not pressed and withdrawn.**

Order pronounced on 9<sup>th</sup> July, 2024.

**Sd/-**  
**(KAVITHA RAJAGOPAL)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(OMKARESHWAR CHIDARA)**  
**ACCOUNTANT MEMBER**

Mumbai; Dated 09/07/2024  
KARUNA, sr.ps

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

//True Copy//

BY ORDER,

(Asstt. Registrar)  
**ITAT, Mumbai**